

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1150/1999

New Delhi, this 25th day of August, 2000

Hon'ble Smt. Shanta Shastry, Member(A)

Het Ram
 Vill. Gairatpur Bas
 PO Tikli, Dt. Gurgaon .. Applicant
 (By Shri N.C.Chaturvedi, Advocate)

versus

Union of India, through

1. Secretary
 Ministry of Defence
 New Delhi
 2. Chief of Air Staff
 Air Hqrs., New Delhi
 3. Officer Commanding
 54 ASP, Air Force, Gurgaon .. Respondents
 (By Shri Mohar Singh, Advocate)

ORDER(oral)

Heard the learned counsel for the parties. I find that the Tribunal in its order dated 4.1.99 in OA 963/98 filed by the same applicant has directed the applicant to file his representation for the relief sought by him within a month, which will be considered and disposed of with a reasoned and speaking order by the respondents within one month thereafter. Learned counsel for the respondents submits that though the representation was received late, respondents have passed a speaking order dated 23.2.99 after due consideration of the same and having not found the applicant eligible for grant of temporary status. I am satisfied that the respondents have complied with the directions of this Tribunal. They have also filed an affidavit in this connection. I therefore do not see any reason to entertain the OA further. The OA is accordingly dismissed. If the applicant has any further grievance, he may file fresh OA as per law. No costs.

Shanta
 (Smt. Shanta Shastry)
 Member(A)

/gtv/